

MR. SPEAKER : The question is :

"That in pursuance of Section 4(3) (f) of the Tea Act, 1953, read with rules 4(1) (b) and (5)(1) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Tea Board, subject to other provisions of the said act and the Rules made thereunder."

*The motion was adopted.*

12.09 hrs.

[English]

SHRI P.C. CHACKO (Mukundapuram) : Mr. Speaker, Sir, I am grateful to you for giving me some time to raise a matter of great concern regarding the youth of this country.

Sir, the evil practice of ragging which is prevailing in the colleges, hostels and in the college campuses has become a matter of shame for the whole country. What is going on in the name of ragging is only uncivilized, anti-social and sadistic cruel activities leading to violence and sometimes murder. Sir, only the other day at Chennai, the only son of the Vice-Chancellor of the Madras University was brutally killed in a college hostel in the name of ragging. The perpetrators of this crime inflicted all kinds of injuries on the victim. After the victim fell unconscious, his hands were chopped off. His limbs were chopped off using the dissection tools and they were thrown off to a nearby canal. But the cruelty did not end there. His body was packed in a carton and that was put in a service bus.

Sir, in the name of ragging, the conduct of the students has become a matter of shame for the country. The Chief Minister of Tamil Nadu has come out openly with a statement that this will be dealt with strongly. We have had such statements in the past, but they vanish in the air in course of time. There is no law at present in the country prohibiting these things. I know many students who are physically handicapped, who are mentally derailed, who are victims of these kinds of atrocities and are surviving as the living examples of these barbaric atrocities.

Sir, I urge upon the Government to bring in a Bill in this Parliament to ban ragging totally in the country and to implement it with all the power at the command of the Government.

Sir, exemplary punishment is the only deterrent factor for the time being. So, the people who are involved in this sort of crime should be dismissed from colleges and exemplary punishment should be given to them. I

beg through you, Sir, to take an appropriate action in consultation with the State Government in this matter.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, we give our unanimous support...*(Interruptions)*

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Speaker, Sir, I would like to draw the attention of the House to a very important issue prevailing in Andaman and Nicobar Islands.

As you know, Andaman and Nicobar Islands, being the Union Territory, the administration is run by the Government of India through an Administrator. For the last one year there has been no regular Administrator. Once the Lt. Governor of Pondicherry was looking after the responsibilities of administration and thereafter perhaps the Governor of Tamil Nadu is looking into it.

Now, recently, the Government of India, Ministry of Environment and Forests have issued a direction by which no sea sand or stone quarry work can be done in Andaman and Nicobar Islands. For any development work, any construction work like construction of a school building, hospital, houses etc., sand and stone has to be taken from the mainland. So, today, the entire development activities, construction work, etc. have been stopped. That means whatever the money has been allocated for this year's development work, major portion of that amount will have to be refunded back and hence no development work can be undertaken because of this order.

I had a meeting with the Minister of Environment and Forests. He also assured me that he would do something. But, unfortunately, no tangible result has been seen till today. I talked to the hon. Prime Minister. I have written to everybody. I tried to explore the possibilities of the good sense of the Government, but I failed. Thereafter, this House is the only forum, as these small and tiny islands are fully dependent on the mainland of India and dependent on this Parliament. We have no Assembly; we have nothing where we can ventilate our grievances.

Sir, your goodself have also visited the Islands, many of the eminent Members of this House and former Prime Ministers have visited the Islands. I seek all your support in this matter so that the work should be started immediately without any delay. The work should not be hampered and the people should not suffer in that part of the country...*(Interruptions)*

MR. SPEAKER : The Minister of Parliamentary Affairs may convey it to the Home Ministry.

*(Interruptions)*

MR. SPEAKER : Dr. Ramesh Chand Tomar.

SHRI HANNAN MOLLAH (Uluberia) : Sir, the Union Territories are never discussed in the House...*(Interruptions)* We demand that a special discussion under rule 193 should be allowed so that all parties can participate in the debate and can express their

unified opinion on how the Union Territories should be run and what are their problems...*(Interruptions)*

MR. SPEAKER : Please take your seat. I have called Dr. Tomar.

SHRI HANNAN MOLLAH : Sir, we demand a special discussion under rule 193 on Union Territories.

MR. SPEAKER : Okay. You have made your point.

12.16 hrs.

(Mr. Deputy Speaker *in the Chair*)

*[Translation]*

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, Sir, the law and order situation in Uttar Pradesh, the has worsened. The incidents of looting, robbery and kidnapping are at its peak. The entire state is in the grip of anarchy.

Such incidents have alarmingly increased in my Parliamentary Constituency, Hapur (Ghaziabad). The policy have failed to check these incidents. Instead, it is encouraging such incidents. People are living in an atmosphere of fear in my constituency. When the protector of law becomes the violator of law, then from where one can expect justice.

Sir, the police personnels, in order to get rank promotion killed four people in a fake encounter in the broad day-light on 8th November at Machhari picket under Bhojpur police station. Out of the four persons killed, three were minors and Ashok, one of the minors was only 17 years old. He was the only brother of three sisters and lone earning member in the house. The police killed him in the broad day-light. There was no criminal case against him. He was innocent. Similarly, Jalaluddin, who was 18 years old was also killed by the police, Parvesh, the only earning member of the family was also killed alongwith Jasbir who was 29 years old, in the same fake encounter. The peple of the area are agitating against the police and the fake encounter and demanding action against the police officials involved in this murder, but on the contrary, police officials are threatening the public and trying to implicate the agitating people in false cases. The people are not coming out of their homes as they fear that the police may implicate them in false cases.

I urge upon the Minister of Home Affairs to get an inquiry conducted by the CBI into the fake encounter case in which four young people were killed. Further, after suspending the erring police personnel, a case under section 302 should be registered against them. Since there are no earning members in the families of persons killed in this encounter, each family should be provided a compensation of Rs. 5 lakh. The police officers who are not taking action against the guilty police personnel, should be transferred. The people of

the area can heave a sigh of relief from these actions and lead a happy life.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, it would be a serious situation if no action is taken on the issue raised by the hon. Member which the House heard with rapt attention. This House is directly responsible for the governance in Uttar Pradesh since the State is under the President's Rule. Fake police encounters are taking place in the State and youngsters are being killed. When such incidents are taking place in Ghaziabad which is adjacent to Delhi, we can imagine the situation in the entire State. Please direct the Central Government to collect all the facts with regard to the matter raised by Dr. Ramesh Chand Tomar and lay them on the Table of the House. The enquiry should be conducted against the guilty police officials. If they are proved guilty, they should be punished.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, we shall bring this matter to the knowledge of the hon. Home Minister and tell him to take action in this matter and inform the House about it.

*[English]*

SHRI RAJESH PILOT (Dausa) : Please give me also a chance on this.

MR. DEPUTY SPEAKER : Yes.

*[Translation]*

SHRI RAJESH PILOT : Mr. Deputy Speaker, Sir, Sugar mills in Uttar Pradesh have not started functioning. The U.P. Administration is not getting the payment made due to farmers and the farmers are also not getting the support price declared by the Government. The mills will do the crushing for one or two months and then close for the whole year. Please instruct the U.P. administration to ask sugar mills to take the sugarcane from the farmers and give them adequate price. Only then, the crop will be beneficial otherwise, the crop will get destroyed after three months.

DR. RAM CHANDRA DOME (Birbhum) : Thank you Mr. Deputy-Speaker, Sir. I want to draw the attention of the House and of the Government through you about the recent railway accident that occurred in my district of Birbhum. Because of this accident one rake of oil tanker has derailed and due to this the oil spillage was there. Due to over-spillage of oil, standing crops have been damaged in a vast area. Nearly 200 acres of land has been affected. This incident has taken place near Dubrajpur railway station in Birbhum district on the Andal-Sainthia railway section. Hundreds of peasants have been affected. But the Government has done nothing to compensate the peasants for the damage. They are waiting for adequate compensation from the Railway Department. But nothing has been paid as yet to them.